

COMMISSIONS OF INQUIRY (ASSESSORS) RULES, 1954

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COMMISSIONS OF INQUIRY (ASSESSORS) RULES, 1954

S. R. O. 1218, dated the 9th April, 1954. 1 -In exercise of the powers conferred by Section 12 of the Commissions of Inquiry Act, 1952 (60 of 1952), the Central Government hereby makes the following rules, namely :-

1. Short title :-

These Rules may be called the Commissions of Inquiry (Assessors) Rules, 1954.

2. Definition :-

In these rules "assessor" means an assessor appointed under these Rules.

3. Appointment of assessors :-

The Central Government or with the previous approval of the Central Government a Commission, may, from time to time, appoint one or more assessors to assist and advise the Commission on any matter connected with its inquiry.

4. Functions of assessors :-

It shall be the duty of the assessors to assist and advise the Commission on any matter on which the Commission may consult them in the course of its inquiry : Provided that advice tendered by the assessors shall not be binding on the Commission.

5. Manner of consultation with assessors :-

The Commission shall have the power to regulate the manner in which it may consult the assessors.